

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

RA 123/2017 in
OA 3920/2014
MA 1754/2017
With
MA 1419/2016
OA 4029/2014

New Delhi, this the 16th day of May, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K. Basu, Member (A)**

Raj Kumar Anand (Party in person)
S/o Shri R.L. Anand
R/o 8/399, Sector-III, Rajinder Nagar,
Sahibabad, District – Ghaziabad (U.P.)
Pin Code – 201005
Presently working as TGT (Social Science)
GBSSS, Mandoli,
Delhi

...Applicant

Versus

1. Govt. of NCT of Delhi
Through : Chief Secretary
New Secretariat, I.P. Estate
New Delhi-110002
2. Director of Education
Directorate of Education
Govt. of NCT of Delhi
Old Sectt., Delhi-54
3. Deputy Director of Education
Directorate of Education
Distt. North-East
B-Block, Yamuna Vihar, Delhi

...Respondents

ORDER (By Circulation)**Mr. P.K. Basu, Member (A):**

This Review Application (RA) has been filed against the order dated 9.12.2016 passed in OA 3920/2014.

2. We have gone through the RA. We do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. We refer, in particular, to the judgments of the Hon'ble Supreme Court in **Kamlesh Verma Vs. Mayawati and others**, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(P.K. Basu)
Member (A)

(V. Ajay Kumar)
Member (J)

/dkm/